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### Settlement of Widows of Army Soldier/Officials

- SHRI KRISHNANAND JOSHI: Will the Minister of DE-FENCE be pleased to state:
- (a) whether it is a fact hat the widows of Army soldiers officials who die while in service are settled/employed by Government; and
- (b) if so, how many of such cases are pending in the Ministry of Defence and what are the details of each case?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir. In accordance with the instructions issued by the Ministry of Home Affairs (Department of Personnel and A. R.) up to two members of each of the families of Defence service personnel killed or severely disabled (with over 50 per cent disability and who have become unfit If.r employment) whether during war or peace, but if death/disability is attributable to military service, are accorded priority for employment in Group 'C' and 'D' posts in relaxation of the Employment Exchange procedure. They are registered by the Ex-Servicemen Cell (DGE & T) of the Ministry of Labour and are sponsored against priority vacancies in Central Government Departments Central Public and Sector Undertakings/Banks. Further one son/daughter/near relative of a service personnel who dies in harness is also considered for appointment to Group c or Group 'D' posts compassionate grounds by on the concerned Directorate/Record Office in the event of there being no earning member in the family. Financial assistance is also being provided to widows of Defence Service personnel who are in financial distress by some **State Governments** 

and out of the Welfare Funds with the Kendriya Sainik Board.

to Questions

(b) There is no such case pending in the Ministry of Defence.

## Air services between Delhi-**Lucknow and Pantnagar**

- KRISHNANAND 498 SHRI JOSHI: Will the Minister of TOURISM AND CIVIL AVIA TION be pleased to state:
- (a) whether Government propose to introduce air services between Delhi-Lucknow and Pantnagar;
- (b) if so, what are the details in this regard; and
- (c) what would be the fare structure on this route?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

## Vayudoot air service in Rajasthan

- BHUVANESH SHRI CHATURVEDI: Will the Minis ter of TOURISM AND CIVIL AVIATION be pleased +o refer to the answer to Unstarred Question 273 given in the Rajya Sabha on 24th November, 1981 and the
- (a) by when the Vayudoot air service is likely to be started in Rajasthan to connect Kota, Jaisal-mer and other prominent cities of the
- (b) whether th<sub>9</sub> preliminary work has been done in this regard; and
- (c) whether the Government, of Rajasthan have offered all the requisite facilities in this connection?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Vayudoot services to Kota, Jaisalmer and

Bikaner in Rajasthan will be connected as soon as a suitable aircraft is selected and purchased and infrastructural facilities are made available.

- (b) A study plan has been made for operation to Kota and Jaisal-mer.
  - (c) Yes, Sir.

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### Seniority of Officers W Defence **Lands Cantonments Service**

- 500. SHRI JASWANT SINGH: Will the Minister of DEFENCE be pleased to state:
- (a) on what basis the seniority of officers of the Defence Lands Cantonments Service is determined;
- (b) whether any review of the seniority of officers of this service has recently been conducted; and
- (c) if, so, whether any writ petition has been filed following this review?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Military Lands and Cantonments Service (Group 'A') Rules, 1981 in respect of Group 'A' officers and Military Lands and Cantonments Service, 1951 in respect of Group 'B' officers.

- (b) Yes, Sir, about three years ago.
  - (c) Yes, Sir.

### Accommodation for families of servicemen

- 501 SHRI JASWANT SINGH: Will the Minister of DEFENCE be pleased to state:
- (a) the number of families of servicemen of all the three services who have to live separately on account of the field postings of the concerned servicemen;

(b) what provision is made for suitable Government accommodation for such families;

to Ouestions

- (c) what is the number of such families of all the three services who have sought accommodation; and
- (d) what is the number of such families who have actually been provided Government accommodation; and

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a), (c) and (d) The relevant information in respect of Air Force and Navy is as given in Statement I of the Statement attached. As regards the Army, information is being collected and will be placed on the Table of the House.

(b) Statement-II giving the details is attached.

#### Statement-1

Air Force Navy

(a) A total of 136 Air (a) N.A. There is no Fcrce Officers field posting for and 3175 airmen NaVal personnel. are living separi -i' ly on account of postings to field areas.

GG N.A. (c)

64 N.A.

State nent-II

# I-ARMY:

Officers

- (1) Officers posted to field service areas have the following options in the matter of accommodation for their separated families: -
  - (i) send their family at Government expense to a selected place of residence; or